

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 02.11.2000

OA 251/95

Man Singh s/o Shri Vijay Singh r/o 51, Uma Path, Ram Nagar,
Sodala, Jaipur.

... Applicant

v/s

1. Union of India through Secretary, Min.of Personnel, Public Grievances and Pension (Dept of Personnel and Training), North Block, New Delhi.
2. UPSC through its Secretary, Dholpur House, Shahjahan Road, New Delhi.

... Respondents

CORAM:

HON'BLE MR .S .K.AGARWAL, MEMBER (J)

HON'BLE MR .N .P .NAWANI, MEMBER (A)

For the Applicant ... Mr .Shiv Kumar, proxy counsel
for Mr .P .V .Calla

For the Respondent No.2 ... Mr .K.N .Shrimal

O R D E R

PER HON'BLE MR .S .K.AGARWAL, JUDICIAL MEMBER

In this OA the applicant makes a prayer to declare
the ~~re~~communication dated 10.4.95 as illegal and to direct
the respondents to allow the applicant to appear in the
Civil Services (Preliminary) Examination, 1995 to be held
on 25.6.95 treating the applicant within age as per the
reservation policy provided for the members of OBCs.

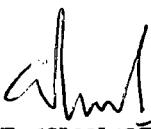
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2. The main contention of the applicant in this case has been that he is a member of OBC of Rajasthan. A notification dated 7.8.90 was issued but Hon'ble the Apex Court has stayed the implementation of the said notification. Had it not been stayed, the applicant would have been eligible to appear in the examination.

3. Reply was filed.

4. We have perused the pleadings of the parties. As the relief sought by the applicant was only to declare the communication dated 10.4.95 as illegal and to direct the respondents to allow the applicant to appear in the Civil Services (Preliminary) Examination, 1995, the relief claimed has already become infructuous. Therefore, this OA is not sustainable in law as having become infructuous. We, therefore dismiss this OA as having become infructuous. No order as to costs.


(N.P. NAWANI)
MEMBER (A)


(S.K. AGARWAL)
MEMBER (J)